



2026:AHC:22636

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 766 of 2026

Mohan Lal

.....Petitioner(s)

Versus

State Of U.P. And 8 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Akhilesh Pratap Bind, Mamta Kumari, Shiv Shankar Singh
Counsel for Respondent(s)	: Azad Rai, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and learned Standing Counsel appearing on behalf of State-respondents.
2. In view of the order proposed to be passed today, notices need not be issued to the private-respondents.
3. The only prayer made by the petitioner in the present writ petition to direct the Respondent No.2 namely Sub Divisional Magistrate, Meja, District- Prayagraj to decide the Suit No.T202302030805177 of 2023 (Mohan Lal vs. Rohit Lal and others) within stipulated period.
4. Heard counsel for the parties present and perused the record.
5. With the consent of the counsel for the parties, the present writ petition is **disposed of finally** directing the Respondent No.2 namely Sub Divisional Magistrate, Meja, District- Prayagraj to decide the aforesaid suit filed by the petitioner, **strictly in accordance with law**, without granting any unnecessary adjournment, unless there is no legal impediment.

(Prakash Padia,J.)

February 2, 2026

Swati